

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

RAJYA SABHA

QUESTION NO 21.04.2010

ANSWERED ON

PAKISTAN USING UNDERWORLD FOR TERROR STRIKES .

2848

SHRI MAHENDRA MOHAN

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) whether Government is aware that Pakistan has been using underworld to execute terror strikes in the country;
- (b) if so, the details thereof and reports of the various intelligence agencies in this regard;
- (c) whether Government has since taken any steps to crush such evil designs of Pakistani Government; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) & (b): Available inputs indicate the possibility of the use of underworld elements in India and Indian fugitives in Pakistan to facilitate terrorist attacks by way of arranging logistics and manpower cannot be ruled out. The Government is aware of such instances in the past.

(c) & (d): The Government has been, on a continuing basis, reviewing threat perceptions and a number of important decisions and measures have been taken. These measures, inter-alia, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. Our security concerns are also conveyed in the bilateral mechanisms established for this purpose.